

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO-5211-2017

BAJAJ ALLIANZ GENERAL INSURANCE COMPANY LTD.Appellant

V/s

MAMTA DEVI AND ORS

....Respondents

Respondent No. 5 :

M/S SHERE PUNJAB CONTAINERS, 285, TRANSPORT
NAGAR, JALANDHAR CITY-144001 (OWNER OF
OFFENDING VEHICLE BEARING NO. PB-06-H-9174)

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **05/03/2024 (ACTUAL)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 15th
January, 2024.

Neeraj
15/1/24
Superintendent (Judl.),
For Registrar (Judicial)